

In name of humanity, in the name of labour, in the name of working class. In the name of people who have voted for me, for whose cause I left you, at least do not discriminate between the working class of Bombay and the working class of Ahmedabad. On the one hand you took over 13 textile mills of Bombay and, on the other hand, when Ahmedabad mills are closed down day by day you are doing nothing. I am at pains to tell the hon. Minister. He knows it, I have written to him on 2nd March. I am only requesting him to tell me what concrete steps you are taking to prevent these callous things happening in Ahmedabad, in Gujarat. Please do not disturb the industrial peace of a State which has a record of its own in the matter of industrial peace. If I were not representing the cause of labour, I would have taken the law to a court of law on the ground of discrimination. But being a labour-minded person, I did not challenge your taking over of Bombay mills. Would you kindly tell me under what justification you are saying that 13 textile mills of Bombay could be taken over whereas Ahmedabad mills could be allowed to be closed down day after day?

Why are you giving these concessions? To whom are you giving these concessions? You are seeing, on the one hand that the cotton export is banned and, on the other, the farmer is crying. It is the mill who are getting the benefit, but not the consumer, not the working class. And therefore, I repeat my charge that your close association is with the industrialists, not with the industry alone.

SHRI M. RAM GOPAL REDDY :
O my God !

SHRI MAGANBHAI BAROT :
You are making for your Party something from the industrialists and that is the reason your fingers are not on the industry. I said it and I repeat it to the Minister. I ask you to show a single benefit that the working class has got or

the consumer has got. For whose benefit are you doing all this? If you have any, say, justification, please be fair to the working class.

15.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventy-fourth Report

SHRI CHITTA BASU (Barasat) : I beg to move the following :

"That the House do agree with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1984."

MR. CHAIRMAN : The question is :

"That this House do agree with the Seventy fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1984."

The motion was adopted.

15.31 hrs.

RESOLUTION RE-UNEMPLOYMENT—
(Contd.)

MR. CHAIRMAN : Before we take up further discussion on the Resolution regarding unemployment by Shri T. S. Negi, I would like to mention that 6 hours and 8 minutes have already been taken on this resolution and as against 2 hours initially allotted for this discussion. On the last occasion, 30th March, 1984, the Chair had announced that the hon. Minister would intervene